

12.30 hrs.

PONDICHERRY BUDGET, 1974-75

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): I present a statement of estimated receipts and expenditure of the Union Territory of Pondicherry for the year 1974-75.

(Interruptions).

SHRI MADHU LIMAYE (Banka): You are responsible for this.
(Interruptions).

Shri Madhu Limaye and some other hon. Members then left the House.

SHRI SHYAMNANDAN MISHRA (Begusairi): This is a butchery of the parliamentary democracy. (Interruptions) In this way you would also be abolished one day, that day is not far off. The Chau doing like this is unthinkable. This is by-passing the Parliament. ..

(Shri Shyamnandan Mishra then left the House)

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH): Pondicherry Appropriation Bill will be taken up on Monday, the 15th April and further discussion on the Demands for Grants for the Ministries may be resumed thereafter.

SHRI S. M. BANERJEE (Kanpur): The question here is that you have allowed him to do it. From tomorrow onwards, will you allow all papers to be laid on the Table of the House without seeing it even? The House has been bypassed and democracy has been converted into a mockery and we are all ashamed of it.

MR SPEAKER: Only history will tell who has reduced it to a mockery.

SHRI S. M. BANERJEE: As a protest Sir I walk out

(Shri S M Banerjee then left the House.)

MR SPEAKER: I did my best to accommodate them. I have kept it pending for such a long time. We discussed it. Now, we pass on to the next item.

DEMANDS FOR GRANTS—contd.

MINISTRY OF EDUCATION AND SOCIAL WELFARE AND THE DEPARTMENT OF CULTURE—contd.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF S NURUL HASAN): My hon friend, Shri Shrivnath Singh raised the question of amendment to the rules of the Birla Institute of Technology and Science. In the case of 'deemed universities' it is usually the case that rules cannot be amended except with the prior approval of the Government. But, in the present case, as a result of some misunderstanding, in 1968, a letter was sent from my Ministry suggesting to the authorities of the Birla Institute of Technology that they might amend the rules so that the approval of the Central Government may not be required. However, since it was the result of some misunderstanding, I am looking into the matter.

It was also stated that certain donations have been made by various Birla concerns who attempted to evade some taxes. I would not like to go into the question of evasion or otherwise of taxes by the Birla concerns. That, I am sure, will be looked into either by the Ministry of Finance or by the Company Affairs Department. But, whatever donations have been received by the Institute are there in its balance-sheet and in the audited statements that have been supplied to us. Further, any detailed information that I may receive I will pass it on to the relevant Ministry.

A reference was also made to the report of the Public Accounts Com-

*Moved with the recommendation of the President.